

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 26

C.P. (IB)/133(MB)2024

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **24.06.2024**

NAME OF THE PARTIES: **M/S MITATRONICS V/s METAL POWER**
ANALYTICAL PRIVATE LIMITED

Section 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB)/133(MB)2024

- 1) Though the Counsel for the Operational Creditor is present physically; he has not mentioned his appearance in the Attendance Sheet. Mr. Karl Tamboly, Ld. Counsel for the Corporate Debtor are present.
- 2) Ld. Counsel for the Corporate Debtor submits that they have been served with a Rejoinder filed by the Operational Creditor, on Saturday and thus seeks some time to peruse the same and further seeks leave of this Bench to file and place on record sur-Rejoinder contending that certain new facts have been brought on record which needs to be dealt with. Leave as prayed is

allowed. Sur-Rejoinder, be filed and placed on record well before the adjourned date thereby duly serving a copy thereof to the other side well in advance.

- 3) Stand over to 15.07.2024, for further consideration and hearing. Registry shall accept the Hard Copies of the Rejoinder filed by the Operational Creditor herein. Parties shall be at liberty to complete and exchange the pleadings well before the adjourned date so that the matter will be taken up on the next date of hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Vedant Kedare

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**